

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA-1975/2019

New Delhi, this the 10th day of July, 2019

Hon'ble Sh. A.K. Bishnoi, Member(A)

Balwan, Age-58, Group – C,
S/o late Laxman, R/o Kalwan, Jind,
Kalway-126116, Haryana. ... Applicant

(through Sh. R.K. Shukla)

Versus

1. Union of India,
Through the General Manager,
Northern Railway, Baroda House, New Delhi.

2. The Divl. Railway Manager,
Northern Railway, Delhi Division,
State Entry Road, Paharganj, New Delhi.

3. The Sr. Divl. Financial Manager,
Northern Railway, Delhi Division,
Paharganj, New Delhi. ... Respondents

ORDER (ORAL)

Heard learned counsel for the applicant.

2. Through this OA, the applicant has sought the following reliefs:

“(a) Direct the respondents to assess the qualifying service of the applicant keeping in view date of appointment as 15.04.84 and it may be further ordered to grant retiral dues in accordance with law beside this, the revised PPO may be ordered to be issued indicating the date of appointment as 15.04.1984 instead of 10.07.1989 and the qualifying

service in the PPO may be ordered to be substituted accordingly.

(b) To direct the respondents to pay the interest of the difference of retiral dues from the date on which the retiral dues was paid to him keeping in mind the qualifying service from 10.07.1989.

(c) Allow the OA with all consequential benefits.

(d) Any other relief which this Hon'ble Tribunal deem fit and proper may also be passed in the facts and circumstances of the case in favour of the applicant."

3. Learned counsel for the applicant submits that the applicant has submitted a representation dated 18.12.2018 (Annexure A-1) to the respondents and the same is still pending with them. He further submits that the ends of justice would be met if the respondents are directed to dispose of the aforesaid pending representation of the applicant within a time bound manner.

4. Under the circumstances, the OA is disposed at the admission stage itself without going into the merits of the case with a direction to the respondents to decide the representation dated 18.12.2018 (Annexure A-1) of the applicant by passing a self-contained and speaking order, in accordance with law, within three months from the date of receipt of a certified copy of this order. No costs.

**(A.K. Bishnoi)
Member (A)**

/ns/